

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS
SPECIAL LEAVE PETITION (CRIMINAL) Diary No. 26918/2022

(Arising out of impugned final judgment and order dated 30-05-2022 in CRLA No. 3952/2012 passed by the High Court Of Judicature At Allahabad)

PAWAN KUMAR PANDEY @ BABLU & ORS.

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH

Respondent(s)

(IA No.201476/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.201477/2022-EXEMPTION FROM FILING O.T. and IA No.201478/2022-CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS)

WITH

SLP(Crl) No. 5802/2023 (II)

(IA No. 7511/2023 - APPROPRIATE ORDERS/DIRECTIONS and IA No. 7515/2023 - EXEMPTION FROM FILING AFFIDAVIT)

Date : 04-05-2023 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SANJIV KHANNA
HON'BLE MR. JUSTICE M.M. SUNDRESH

For Petitioner(s) Mr. Manoj K. Mishra, AOR
Mr. Umesh Dubey, Adv.
Mr. A. Baskar, Adv.
Mr. D. N. Dubey, Adv.
Dr. Bhim Pratap Singh, Adv.
Mr. Piyush Singh, Adv.
Mr. Shekhar Yadav, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

In view of the letter circulated on behalf of the petitioners seeking adjournment, re-list in the month of August 2023.

It will be open to the petitioners to serve an advance copy of the special leave petition on the standing/nominated counsel for the State of Uttar Pradesh.

(DEEPAK GUGLANI)
AR-cum-PS

(R.S. NARAYANAN)
COURT MASTER (NSH)